



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ७, अंक १७]

गुरुवार, सप्टेंबर ३०, २०२१/आश्विन ८, शके १९४३

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ३८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Municipal Corporations (Amendment) Ordinance, 2021 (Mah. Ord. IV of 2021), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

(Translation in English of the Maharashtra Municipal Corporations (Amendment) Ordinance, 2021 (Mah. Ord. IV of 2021), published under the authority of the Governor).

URBAN DEVELOPMENT DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032, dated the 30th September 2021.

MAHARASHTRA ORDINANCE No. IV OF 2021.

AN ORDINANCE

further to amend the Maharashtra Municipal Corporations Act.

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate

LIX of action further to amend the Maharashtra Municipal Corporations Act, for
1949. the purposes hereinafter appearing ;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title and Commencement.

1. (1) This Ordinance may be called the Maharashtra Municipal Corporations (Amendment) Ordinance, 2021.

(2) It shall come into force at once.

Amendment of section 5 of LIX of 1949.

2. In section 5 of the Maharashtra Municipal Corporations Act, in sub-section (3), for the first proviso, the following proviso shall be substituted, namely :—

“Provided that, after the commencement of the Maharashtra Municipal Corporations (Amendment) Ordinance, 2021, in respect of the general elections to the Corporations, each of the wards shall elect as far as possible three Councillors, but not less than two and not more than four Councillors, and each voter shall, notwithstanding anything contained in this Act, be entitled to cast the same number of votes, as the number of Councillors to be elected in his ward :”.

LIX of 1949.

Mah. Ord.IV of 2021.

STATEMENT

As per the existing provisions of the Maharashtra Municipal Corporations Act (LIX of 1949), each ward in the Municipal Corporations elects only one Councillor. While dealing with the health emergency within the areas of Municipal Corporations in the State, arose due to Covid-19 pandemic, it is felt necessary to have multi member ward system in Corporations. After taking the review of such position and with a view to ensure the smooth functioning of the Municipal Corporations, the State Government considers it expedient to suitably amend the provisions of the said Act.

2. It is proposed to provide that, each of the wards of the Municipal Corporations shall elect as far as possible three Councillors but not less than two Councillors and not more than four Councillors. For that purpose, it is proposed to amend section 5 of the said Act, suitably.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Municipal Corporations Act (LIX of 1949), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,
Dated the 30th September 2021.

BHAGAT SINGH KOSHYARI
Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

MAHESH PATHAK
Principal Secretary to Government.